

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 55/TT/2020

Subject : Petition for truing up of transmission tariff of the 2014-19 period and determination of tariff of the 2019-24 period of the Transmission System associated with Transmission Schemes for enabling import of NER/ER surplus power by NR in Eastern Region.

Date of Hearing : 17.7.2020

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Powergrid Corporation of India Limited

Respondents : Bihar State Power (Holding) Company Ltd. & 6 Others

Parties present : Ms. Rohini, Advocate for BSPHCL
Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

Due to technical constraints at the Petitioner's end, the instant petition could not be taken up for hearing through Video Conferencing. Accordingly, the Commission adjourned the matter.

2. The learned counsel for BSPHCL sought time to file reply to the petition.

3. The Commission directed the Petitioner to submit revised statement of IDC discharged for Asset II with loan-wise break-up of total IDC, IDC discharged upto DOCO and IDC discharged after DOCO, on affidavit, by 4.8.2020 with an advance copy to the Respondents.

4. The Commission directed the Respondents, including BSPHCL to file its reply by 10.8.2020 and the Petitioner to file rejoinder, by 17.8.2020. The Commission further directed the parties to adhere to the above specified timelines and observed that no extension of time shall be granted.



5. The Petition shall be listed for hearing in due course for which a separate notice will be issued to parties.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

